

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 68 OF 2026 (WZ)**

IN

I.A. NO. 209 OF 2026

Raj Kashinath Mhatre

...Applicant

Versus

Maharashtra Pollution Control Board & 10 Ors

... Respondents

REPLY OF THE RESPONDENT NO. 11

I, Sachin Waman Jadhav, Adult, Indian Inhabitant, the Senior Administrative Executive of the Respondent No. 11 herein, L & W Construction Private Limited, having its registered office at 801, 8th Floor, Pride Hulkul, No. 116, Lalbaug Road, Bengaluru – 560 027, having been duly authorized by the Board of Directors of the Company by Authorization Letter dated 26.04.2026, do hereby state on solemn affirmation as under:

1. I say that the Respondent No. 11, L & W Construction Private Limited, is a civil construction contractor engaged by Respondent No. 10, M/s Vikhroli Business City Private Limited (hereinafter referred to as 'Project Proponent' or 'PP'), for executing construction work at the commercial building project situated at CTS No. 110A, 110/11 to 37, 112E/1, 112E/3, 112E/4, 109 and 109/1, Village Hariyali, LBS Marg, Vikhroli (West), Mumbai – 400 083, Municipal Ward 'S'.
2. I say and submit that the present O.A. and the IA have been filed making allegations primarily pertaining to alleged violations of the conditions of the Environmental Clearance dated 12.04.2023, and the applicable norms for dust and air pollution control at the project site.



3. I say that the Applicant has, by I.A. No. 209 of 2026, sought certain interim reliefs (amongst others), and submit that the extreme relief of staying or stopping the Environmental Clearance (EC) and all permissions for the construction project is wholly disproportionate, unwarranted, and liable to be rejected for the following reasons:
- (i) The Environmental Clearance dated 12.04.2023 was duly granted by the competent authority after due deliberation. Suspension of the Environmental Clearance would cause irreparable prejudice not only to the Project Proponent and the Answering Respondent, but also to a large number of workers and their families whose livelihoods depend on the ongoing construction activity. A stop-work order has already been issued by MCGM (Respondent No. 9) as far back as on 08.01.2026. The answering Respondent is actively taking steps to comply with the same. There is no need for any additional blanket stay of the Environmental Clearance.
 - (ii) The Answering Respondent had submitted detailed compliance reports to MPCB and MCGM demonstrating the steps taken. The MPCB's own site visit report dated 09.06.2026 acknowledges multiple compliance measures now in place.
4. The remedy of staying the Environmental Clearance is an extreme, irreversible step. Courts and Tribunals have consistently held that such relief should be granted only when there is deliberate, wilful and ongoing non-compliance that cannot be remedied by less drastic means. No such case is made out here. The Applicant's urgent concern about waste material on the road - pressed by learned counsel at the hearing on 27.04.2026 in view of the onset of monsoon - has been addressed by the Answering Respondent through its compliance submissions to MPCB and MCGM.



5. I say and submit that the Hon'ble Tribunal, in its Order dated 27.04.2026, specifically noted the allegation that construction material is lying on public roads, and that waste material is causing health hazard to local residents. The Answering Respondent submits as under in this regard:
- (i) The photographs in the paper book were taken on or around 20.04.2026. The Answering Respondent submits that the situation has significantly improved since then, and the concerned authorities have been apprised of the same through compliance submissions.
 - (ii) The Answering Respondent has been issuing regular directions to its site staff to ensure that construction materials are not deposited or left on public roads, and that roads adjoining the construction site are cleaned daily.
 - (iii) Construction material accumulation on public roads is a transient phenomenon arising from active construction activity, and the Answering Respondent has put in place systems for regular removal. This cannot be equated with a deliberate and wilful environmental violation warranting the extreme relief sought by the Applicant.
6. I say and submit that the answering Respondent has been and continues to endeavour to comply with these Environmental Clearance conditions. The Answering Respondent undertakes to strictly adhere to these Environmental Clearance conditions going forward.
7. I say and submit that the Applicant has submitted a lengthy complaint history before this Hon'ble Tribunal. The Answering Respondent does not dispute that the Applicant raised grievances with various authorities between April 2025 and April 2026. However, the Answering Respondent submits:



- (i) Many of the complaints relate to the period April–December 2025 when the full gamut of current compliance measures had not yet been implemented.
- (ii) Since the filing of the O.A. and the passing of the Order dated 27.04.2026 by this Hon'ble Tribunal, the Answering Respondent has intensified and expedited all compliance activities.
- (iii) The Answering Respondent submitted detailed compliance responses to MPCB's Proposed Directions dated 15.05.2026 vide reply dated 20.05.2026. Hereto Annexed and marked as Exhibit-“A” is the Compliance Report submitted by the Respondent No. 11 with photographs of the site.

8. I say and submit that the following pollution control and dust mitigation measures are in place at the project site:

- (i) Metal sheet/hoarding barricading: Installed around the site perimeter. Currently being relocated in coordination with BMC as part of an area handover process, per the layout submitted to BMC.
- (ii) Green safety nets: Building enclosed with green safety nets/ netting for dust containment.
- (iii) Anti-smog guns: Three (3) fogger cannons operational at site, confirmed by MPCB visit report dated 09.06.2026.
- (iv) Water sprinkling: Done on site, on debris/earth materials, and on adjacent roads – acknowledged by MPCB visit report dated 09.06.2026.
- (v) AAQM Device: Sensor-based ambient air quality monitor installed and displayed at the main gate – confirmed by MPCB visit report dated 09.06.2026.



- (vi) Road cleaning: Daily cleaning of major roads by sweeping, brooming, and water sprinkling – confirmed by MPCB visit report dated 09.06.2026.
 - (vii) Green net/enclosures on under-construction floors: Confirmed by MPCB visit report dated 09.06.2026.
 - (viii) Noise control: No heavy noise from pneumatic drilling observed during MPCB site visit dated 09.06.2026.
 - (ix) Compliance reports submitted to MPCB (reply dated 20.05.2026 and 29.06.2026) and to MCGM with point-wise justification and photographs. Hereto annexed and marked **EXHIBIT 'B'** is a copy of Compliance Report dated 29/06/2026 with the enclosures.
9. I say and submit that the Answering Respondent is acutely aware of concern about waste material on public roads prior to the monsoon season, as noted at the hearing on 27.04.2026. The Answering Respondent undertakes that all construction material and debris on or adjoining public roads within and around the project site shall be cleared and that adequate preventive measures shall be maintained going forward. The Answering Respondent also undertakes to strictly comply with the Environmental Clearance Condition regarding Solid Waste Management including proper handover of dry and wet waste to MCGM and reuse of construction waste at site. Hereto annexed and marked **EXHIBIT 'C'** are the photographs of the Compliances.
10. It is therefore prayed that, the present Original Application be dismissed along with the Interim Application filed thereto in the interest of justice.

Reply drawn by,


Sachin Waman Jadhav



Prashita
R. V. SANKPAL & ASSOCIATES
ADVOCATES FOR THE RESPONDENT NO. 11

VERIFICATION

I, Sachin Waman Jadhav, Adult, Indian Inhabitant, the Senior Administrative Executive of the Respondent No. 11 herein, L & W Construction Private Limited, above named, do hereby declare on solemn affirmation that whatever stated in the foregoing paragraphs is true and correct and we believe the same to be true.

Solemnly affirmed on

This 30th day of June, 2026

30 JUN 2026

Sachin
 Sachin Waman Jadhav

Explained & Identified
 by us

Before me

Prashita
R. V. SANKPAL & ASSOCIATES
ADVOCATES FOR THE RESPONDENT NO. 11

BEFORE ME

Shane Cardoz
SHANE CARDOZ

Advocate & Notary (Govt. of India)
 Reg. No. 16388 B Com, LL B
 33, Clifford House, Kadeshwan Mandir Road,
 Next to Ganesh Mandir Chowk, Bandra (W)
 Mumbai - 400 050. Mob. 98205 17020
 MAH / 3477 / 2007

Notary Register Serial No	9331126
Date:	30 JUN 2026

ORIGINAL SEEN & VERIFIED

AADHAR	PAN	ELECTION ID	DRIVE LICENSE	PASSPORT	POA	RESOLUTION
271788251796						



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH, PUNE****ORIGINAL APPLICATION NO. 68 OF 2026 (WZ)****IN****I.A. NO. 209 OF 2026**

Raj Kashinath Mhatre

...Applicant

Versus

Maharashtra Pollution Control Board & 10 Ors

... Respondents

LIST OF DOCUMENTS

SR. NO.	PARTICULARS	EXHIBIT
1.	A Compliance Report submitted by the Respondent No. 11 with photographs of the site.	"A"
2	A copy of Compliance Report dated 29/06/2026 with the enclosures	"B"
3	Copies of the photographs of the Compliances	"C"

Place: Mumbai

Date : 30/06/2026

*Rashita***R.V. SANKPAL & ASSOCIATES
ADVOCATES FOR THE RESPONDENT NO. 11**

Date: -20/05/2026

To

Regional Officer, Mumbai
Kalpataru Point 2nd floor,
Opp. Movie Max Cinema,
Near Sion Circle Sion (E),
Mumbai -400022



Subject: - Submission of Details of Air Pollution and Waste Management Mitigation Measures

Ref: - MPCB/ROM/PD/2605150006

Respected Sir/Madam,

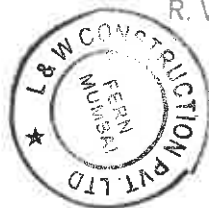
Based on the Guidelines provided by MPCB, we are providing all required provisions for Air Pollution Mitigation Measures on Proposed Commercial Building on plot bearing CTS No 110A, 110/11 to 37, 112E/1, 112E/3, 112E/4, 109 and 109/1 of Village Hariyali LBS Marg at Kanjur (W) Mumbai.

Also, periodically we are submitting compliance to the local Municipal Ward. We have timely obtained NOC and maintained all records for Solid Wastage Management Also as a part of Six-Monthly Compliances we have sub submitted the detailed report to MPCB.

We are enclosing herewith Compliance report and Photos for your reference. We assure you that we shall Continue to maintain the Mitigation measures at site.

Thanking You

Yours Faithfully



TRUE COPY

R. V. SANKPAL & ASSOCIATES
Advocates

Maharashtra Pollution Control Board
Regional Office Mumbai
Kalpataru Point, 2nd Floor, Near Sion Circle,
Front of Movie Max Theater, Shiv (East), Mumbai-400 022

CC:-Vikhroli Business City Private Limited



महाराष्ट्र प्रदूषण नियंत्रण मंडळ

MAHARASHTRA POLLUTION CONTROL BOARD

प्रादेशिक कार्यालय, मुंबई / Regional Office, Mumbai

कल्पतरु पॉइंट, २रा मजला, मूवीमॅक्स सिनेमा समोर, सीव सर्कल जवळ

सीव (E), मुंबई - ४०० ०२२

Kalpataru Point, 2nd floor, Opp. MovieMax Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022



LIFE
Lifestyle for
Environment



दूरध्वनी / Tel: 24016239 / 24015289

ईमेल / Email: romumbai@mpcb.gov.in
संकेतस्थळ / Website: www.mpcb.gov.in

No: MPCB/ROM/PDI/2605/50006

Date: 15/05/2026

To,

M/s. VIKHROLI BUSINESS CITY PRIVATE LIMITED

CTS No. 110A, 110/11 to 37, 112/E/1, 112/E/3 & 112/E/4, 109, 109/1

Village Hariyali, LBS Marg at Kanjurmarg (W), Mumbai-400013.

Sub: Proposed directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981

- Ref:** 1. Consent to Establish granted by the Board on 11/07/2023.
2. Visit of Board officials at aforesaid project site on 23/04/2026.
3. Legal Proposal submitted by SRO Mumbai-III, MPCB-LEGAL_ACTIONS-240426011.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Establish u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, which is valid upto commissioning of the project, subject to certain terms and conditions.

AND WHEREAS, it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air and water pollution, so as to achieve the consented standards.

AND WHEREAS, to investigate the compliant Board officials visited your project site on 23/04/2026 and reported the following non-compliances.

1. You have not provided barricading of 25 feet high tin/metal sheets around the periphery of construction projects.
2. You have not provided water sprinkling system during loading and unloading of materials at the construction sites (use of stationary/ mobile anti-smog guns) to control the air emissions.
3. The water sprinkling is not done on debris / earth material etc. which is prone to generate airborne particulate matters at all construction sites without fail.
4. You have not installed display Board at the Main Gate, it is within the premises.
5. The Construction and Demolition (C & D) waste generated within the premises / site of work is not transported to designated unloading site and record of the same is not produce
6. The loose soil, sand, construction materials and debris not stored in demarcated dedicated area and not properly barricaded, not fully covered with tarpaulins. Daily cleaning is not carried out of major roads for removal of dust by using vacuum sweeping or water sprinkling, brushing, brooming and sweeping.

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7. You have not provided vehicle tyre washing facility at all exit points of construction sites.
8. Dust laden tyres of construction material carrying vehicles moved on public roads without tyre washing, which leads to dust emission on roads.
9. You have provided 3 nos of smog gun at site. However, one is broken and other Two was not found in operation.
10. Heavy noise felt in the premises due to pneumatic drilling operation at first floor concrete.
11. Acoustic enclosures are not provided to Compressor operated on diesel.

NOW THEREFORE, in the exercise of the power confirmed by the Board upon me u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 following proposed directions are issued against your project as to,

- 1) Why stop work order shall not be issued to ongoing construction activity?
- 2) Why the competent authorities shall not be directed to disconnect water & electricity supply to stop your construction activity?
- 3) Why legal action shall not be initiated against your construction project for violations of various Environmental enactments?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate further legal action against your project without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For & on behalf of MPC Board

(Sujit Dholam)

Regional Officer, Mumbai

Copy submitted to:-

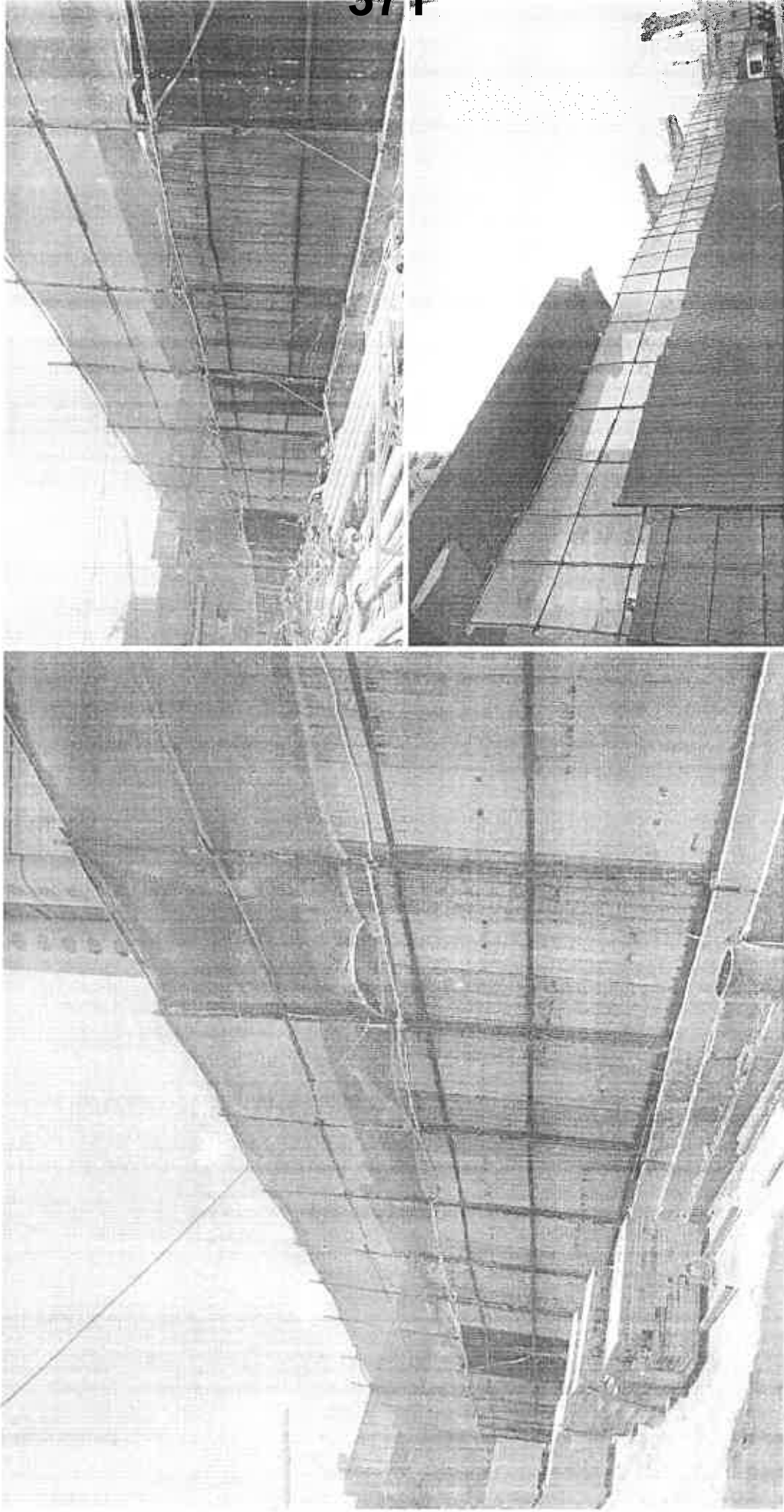
Regional Officer (BMW), MPC Board, Sion, Mumbai - for information.

Copy to:

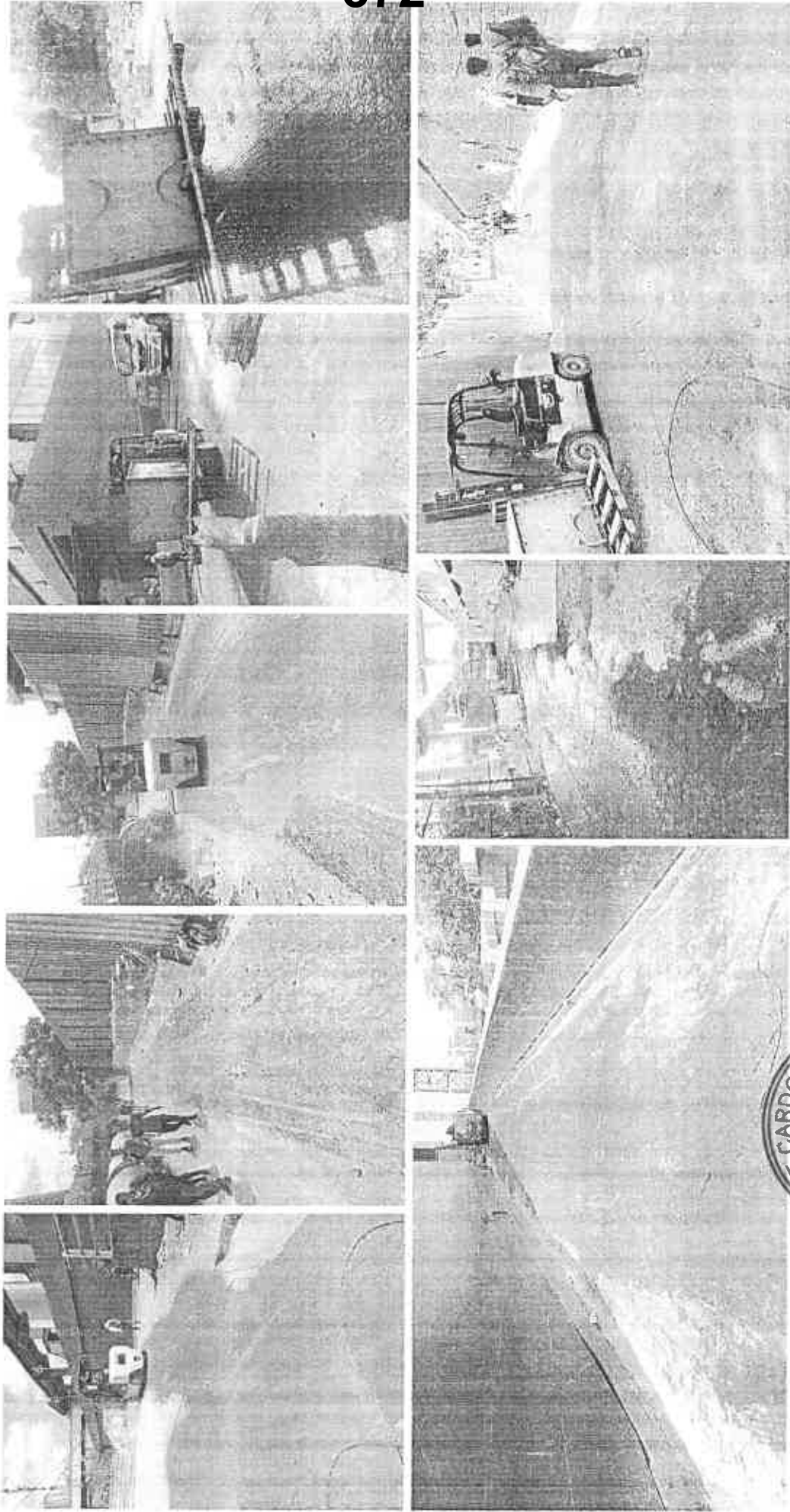
- 1) Sub Regional Officer, MPC Board, Mumbai -III. - He is directed to serve copy of direction to PP, take necessary follow-up towards compliance of the direction and submit action taken report.
- 2) Master File.



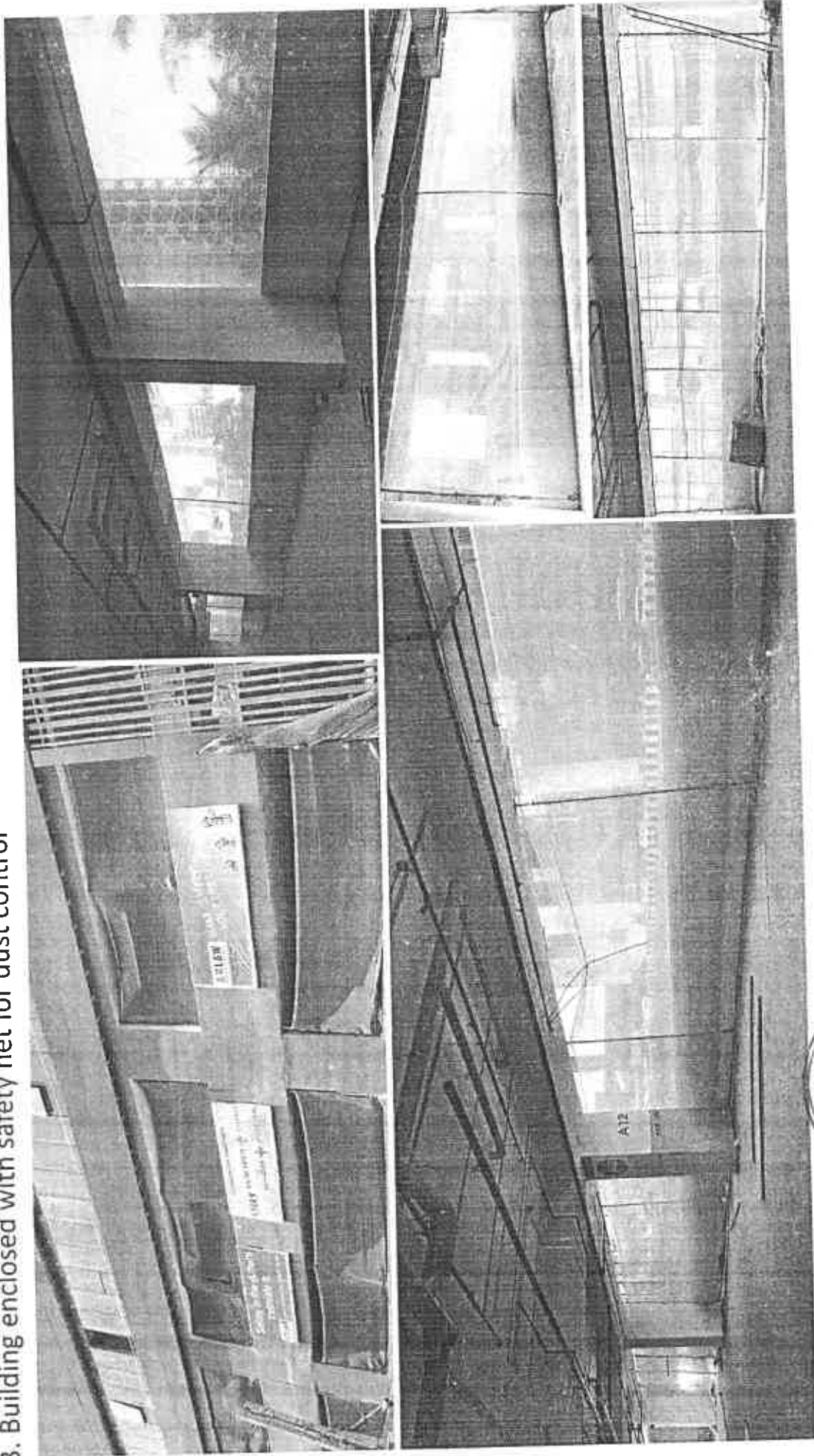
1. Site perimeter secured with metal sheet barricading



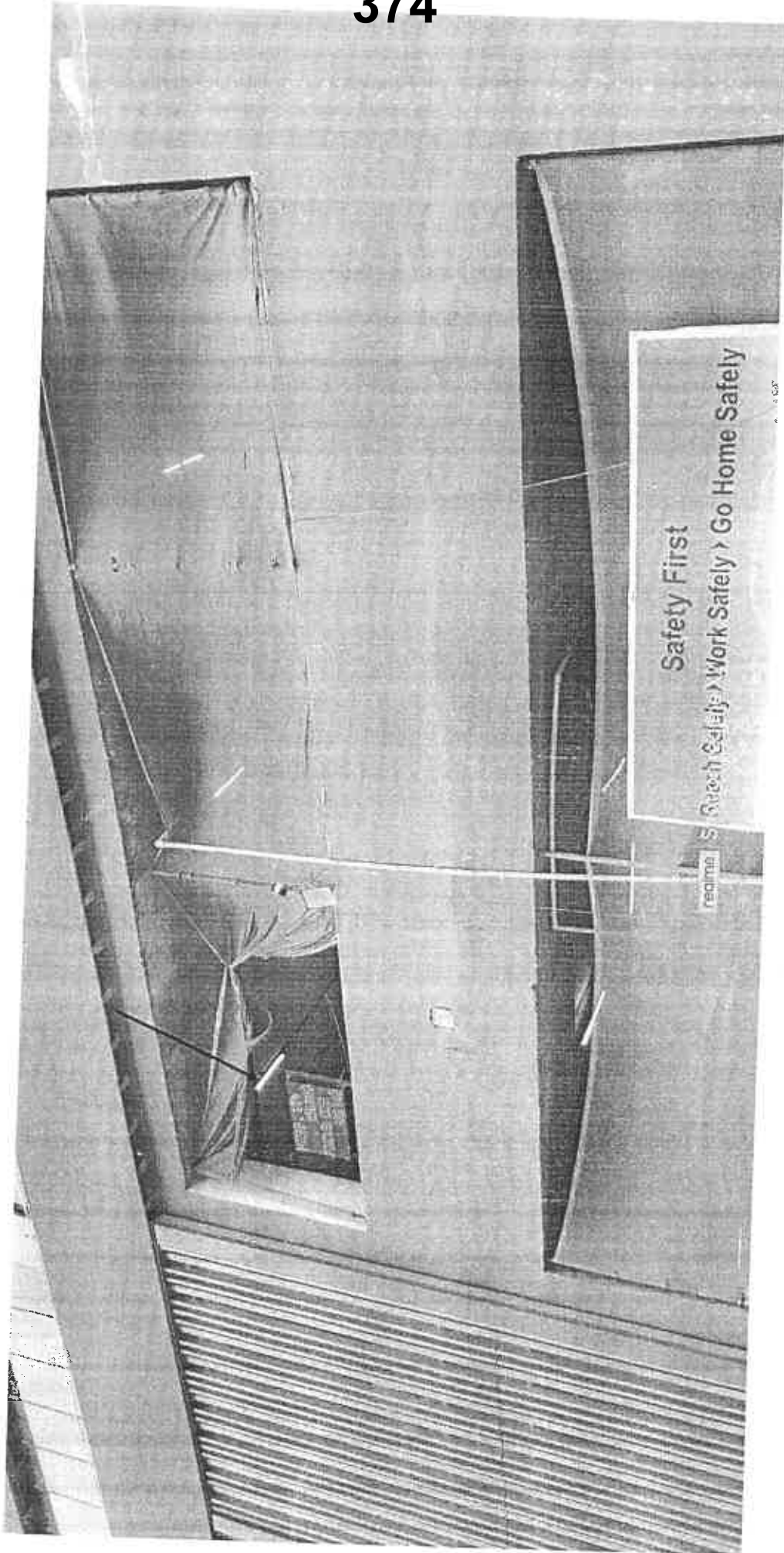
2. Regular dust control measures carried out by water sprinkling and anti-smog guns



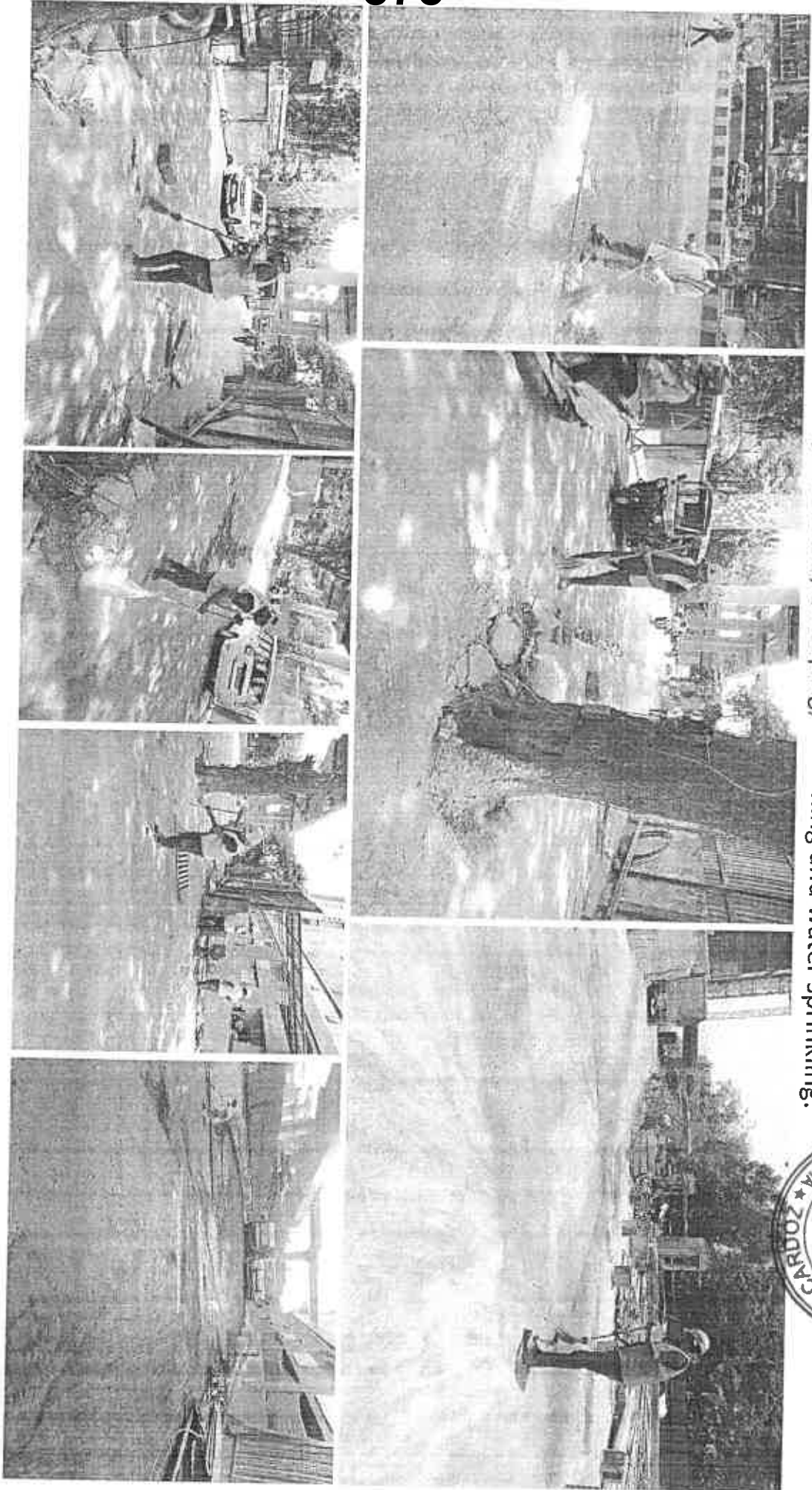
3. Building enclosed with safety net for dust control



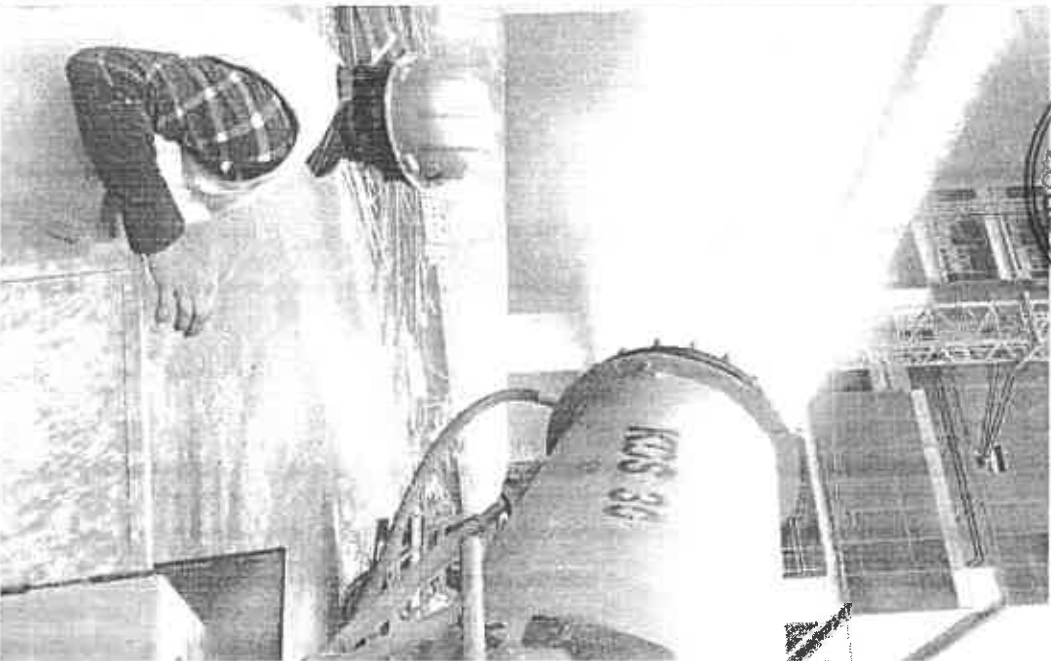
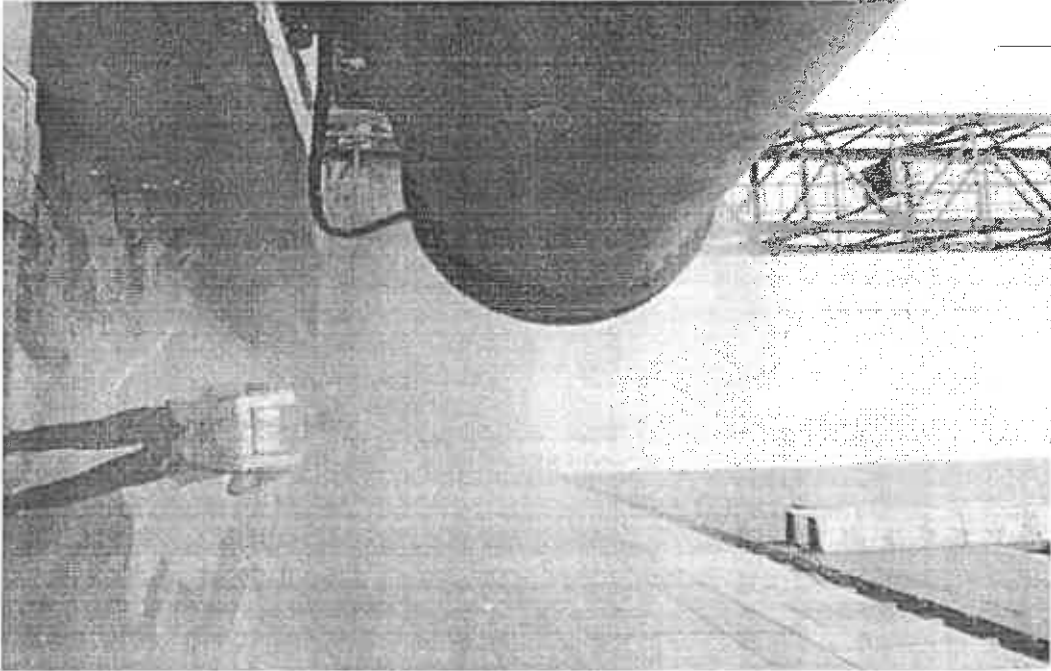
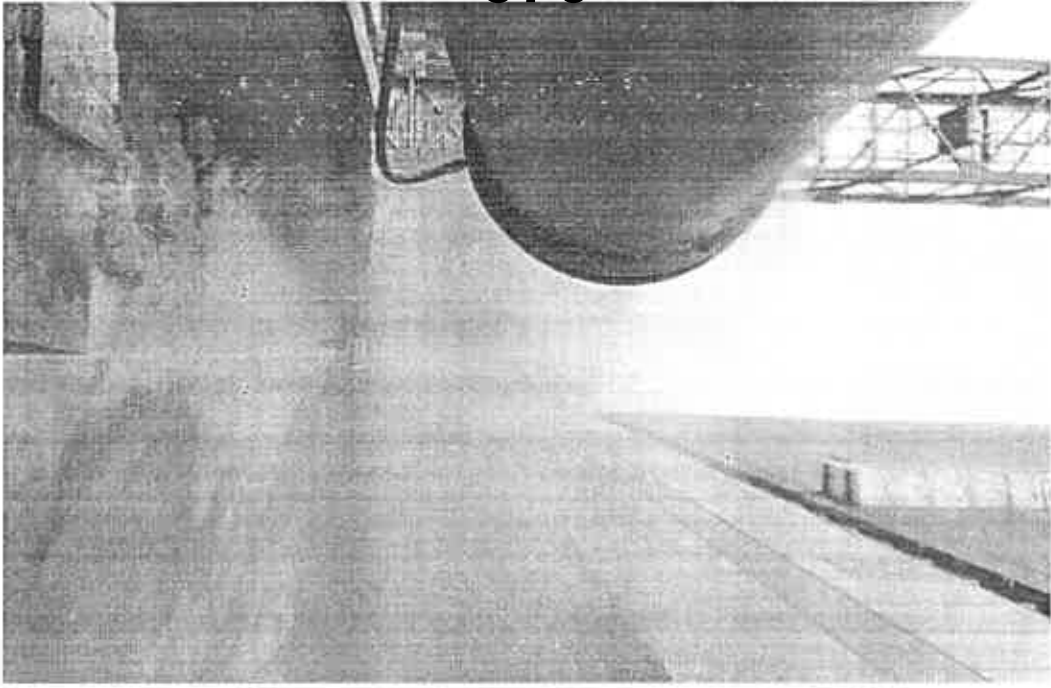
4. AAQM device displayed at main gate

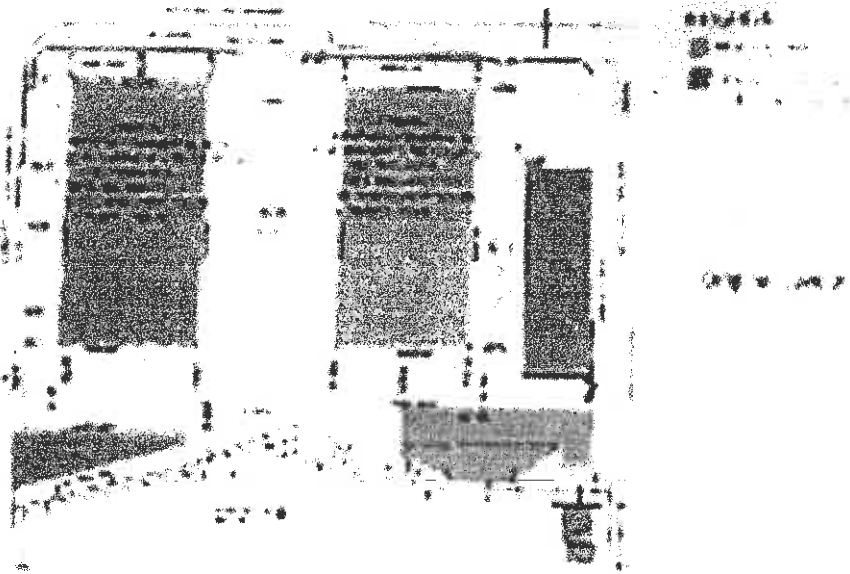
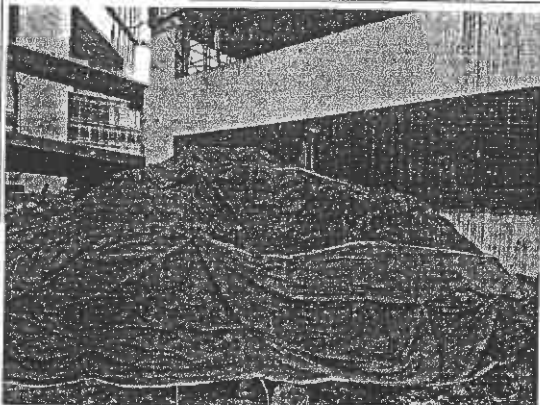


5. Daily cleaning carried out on major roads by sweeping, brooming and water sprinkling.

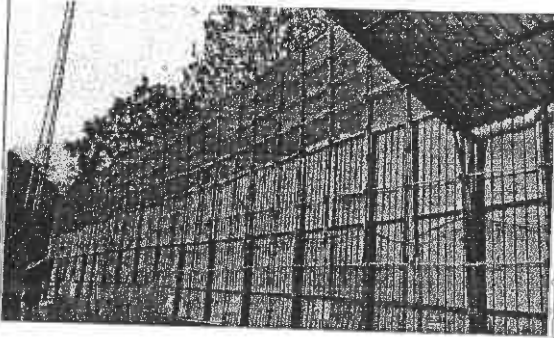
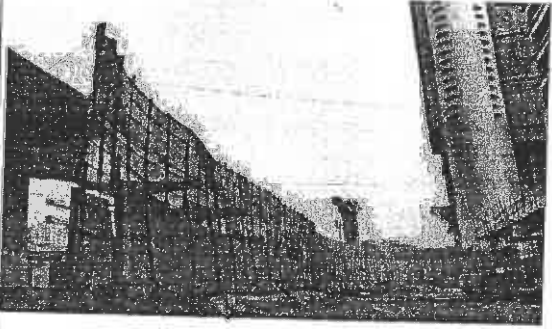
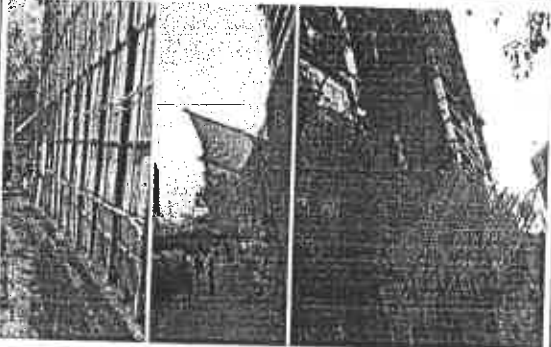
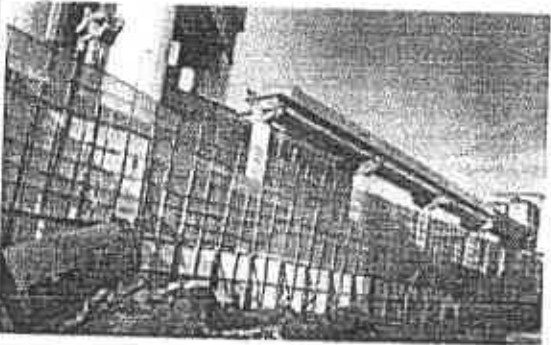
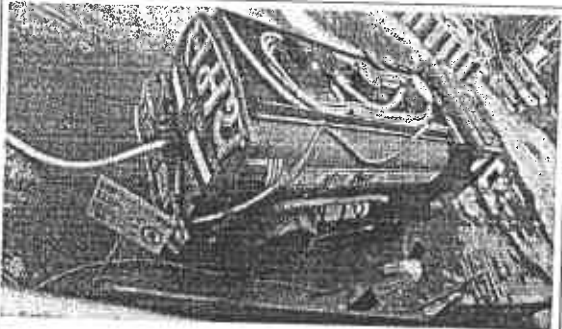


6. Anti-smog guns functioning for dust control.

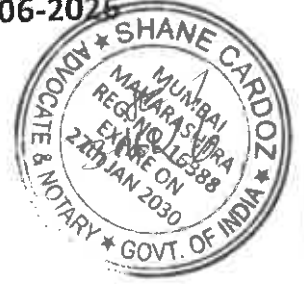


Sr. No.	Type of Work
1	Metal sheets around the periphery of construction Site.  ✓ We are handing over the area of BMC and as part of this process, we are removing the hoarding sheets from the existing location and relocate them inside as per the layout shown in the attached drawing.
2	Covering of construction debris.  



Sr. No.	Type of Work	
1	Metal sheets around the periphery of construction Site.	
		
		
2	Wash bay for all vehicle's going outside site.	
		



Date:-29-06-2026

To,
The Assistant Engineer (B.P.)
Office of the Dy. Chief Engineer (B.P.), ESIF
Paper Mill Compound, LBS Marg,
Vikhroli (West), Mumbai – 400083

Subject: Submission of Compliance Report for Air Pollution Measures and Waste Management for the complaint letter from Raju Mahtre, dated 18 May 2026

Proposed Commercial Building
Plot Bearing CTS No. 110A, 110/11 to 37, 112E/1, 112E/3, 112E/4, 109 and 109/1 of Village Hariyali, LBS Marg, Kanjur (West), Mumbai.

Respected Sir/Madam,

With reference to the subject letter dated 18 May 2026, and your acknowledgement copy dated 08 June 2026 received through Vikhroli Business city on 26 June 2026. We hereby submit the compliance details regarding the Air Pollution Measures and Waste Management mentioned in the subject letter:

We confirm that all the prescribed measures for air pollution control and waste management have been implemented at the project site, such as;

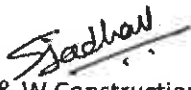
- Concrete paving around tree bases.
- Project Display Board.
- Environmental cleanliness and housekeeping.
- Environmental compliance monitoring.
- Immediate corrective actions taken, wherever required.

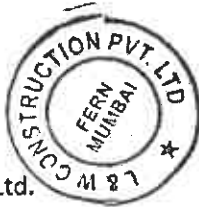
We have also submitted the relevant compliance reports to the 'S' Ward Office and the (MPCB) earlier.

We assure you that all the prescribed environmental mitigation measures shall continue to be maintained and complied with during the execution of the project.

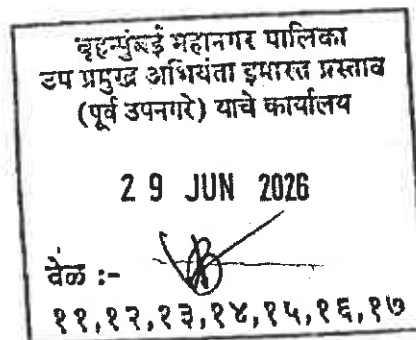
Thanking you.

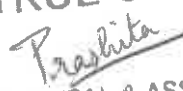
Yours faithfully,


L & W Construction Pvt Ltd.



CC: Vikhroli Business City Pte Ltd



TRUE COPY

R. V. SANKPAL & ASSOCIATES
Advocates

(6)

Date : 18.05.2026

To,

1. Maharashtra Pollution Control Board
(MPCB), Sion.
2. The Commissioner,
Municipal Corporation of Greater Mumbai
(MCGM)
3. The Deputy Municipal Commissioner
(Environment and Climate Change),
MCGM.
4. The Dy. Chief Executive Engineer,
(Building Proposal),
Eastern Suburb, MCGM, Vikhroli
5. The Executive Engineer (Building Proposal),
Eastern Suburb, MCGM, Vikhroli
6. Sub Engineer, "S" Ward,
(Building Proposal),
Eastern Suburb, MCGM, Vikhroli
7. The Assistant Commissioner,
"S" Ward, MCGM, Bhandup.
8. Asst. Engineer, (Building and Factory)
MCGM, "S" Ward, Bhandup.
9. Garden Department,
MCGM "S" Ward, Bhandup.
10. State Environment Impact Assessment Authority
(SEIAA) Maharashtra, Matralaya,
Mumbai - 400 021



Subject: Complaint Regarding Illegal Pouring of Concrete Around Tree Base and Continued Environmental Violations by Project Proponent i.e. Vikhroli Business City Private Limited / L & W Construction Pvt. Ltd. at Commercial Building Site Situated at CTS No.110A, Village Hariyali, Taluka Kurla, Gandhi Nagar, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, within Municipal Ward "S".

Ref : Before the Hon'ble National Green Tribunal
Western Zone Bench at Pune
Original Application No. 68 of 2026

Mr. Raj Kashinath Mhatre
Versus

... Applicant

Maharashtra Pollution Control Board & Ors. ... Respondents

Respected Sir/Madam,

I am constrained to address the present complaint in continuation of my several earlier complaints regarding the continued environmental violations, public nuisance, and non-compliance committed by the above-mentioned Project Proponent despite repeated representations made by me since April 2025.

Since no effective action has been initiated by the concerned authorities against the Project Proponent, I was constrained to approach the Hon'ble National Green Tribunal, Western Zone Bench at Pune by filing Original Application No. 68 of 2026. The Hon'ble Tribunal, vide order dated 27.04.2026, has been pleased to admit the said Application and directed the Respondents to file their replies.

However, instead of complying with environmental norms and statutory obligations, the Project Proponent has accelerated the construction activities and continues to commit violations with complete disregard to environmental regulations, municipal guidelines, and public safety.

I wish to bring to your immediate notice that concrete/cement has been illegally poured around the base/root area of trees situated near Gandhi



Photographs evidencing the said violations are annexed herewith as Annexure - A (Colly).

I further state that the Project Proponent has also failed to display the mandatory project name board/signage at the construction site containing details of the Owner, Architect Name, RCC Consultant Name, File Number, IOD Date. Non-display of such information deprives citizens and affected persons from knowing the particulars of the project and from approaching the concerned authorities regarding violations and grievances.

The aforesaid act is highly detrimental to the health, growth, and survival of the trees, as covering the root zone with concrete obstructs absorption of water, prevents proper aeration, and restricts the natural growth of roots. Such actions are likely to weaken and eventually destroy the trees and are contrary to environmental protection norms, municipal circulars, and tree preservation guidelines.

It further appears that the concreting work has been carried out without maintaining the mandatory open soil space surrounding the tree trunks, thereby causing irreversible environmental damage unless immediate corrective action is undertaken.

I further state that, as specifically pointed out in Original Application No. 68 of 2026, the Project Proponent continues to violate various environmental and municipal regulations. The latest photographs evidencing the said violations are annexed herewith as Annexure - B (Colly) for your ready reference and necessary action.

In the circumstances, I once again call upon your good office to immediately:

1. Conduct an urgent site inspection;
2. Remove the concrete/cement surrounding the tree bases forthwith;
3. Initiate strict legal and enforcement action against the Project Proponent for the aforesaid violations;



4. Ensure compliance with environmental norms, MPCB guidelines, MCGM circulars, and tree preservation regulations; and
5. Take immediate remedial measures in the interest of environmental protection, public health, and public safety.

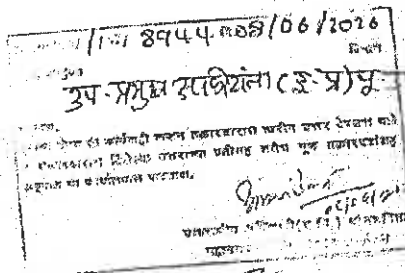
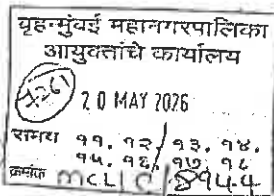
Kindly treat the matter as extremely urgent and take immediate necessary action in accordance with law.

Yours faithfully,


 Raj Kashinath Mhatre
 Mobile No.: 9833000790
 Residing at: Parvati Prasad,
 Kopargaon, Dombivli (West).
 Taluka - Kalyan, District - Thane. 421202

Enclosures :

1. Annexure - A (Colly) - Photographs showing illegal pouring of concrete around tree base.
2. Annexure - B (Colly) - Photographs showing continued environmental and municipal violations by the Project Proponent



Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations

Complaint / Point	Action Taken
1. Concrete around tree base	Concrete around the tree base was removed. Open soil was provided around the trees for proper growth and water absorption.
2. Project Display Board	The Project Display Board is already available inside the project premises with all the required project details.
3. Environmental cleanliness	Housekeeping workers have been deployed to clean the footpath, roadside, tree locations, and surrounding area on a regular basis.
4. Environmental compliance	The project is following environmental rules. Regular cleaning, tree care, waste disposal, and inspections are being carried out.
5. Immediate corrective action	Immediate action was taken by removing concrete around trees, cleaning the surrounding area, and maintaining the site regularly for public safety and environmental protection.

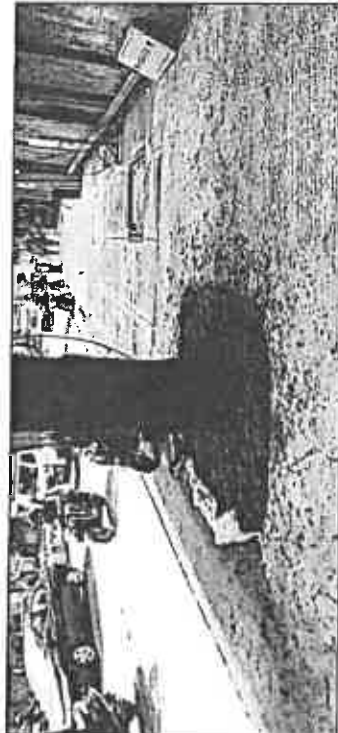
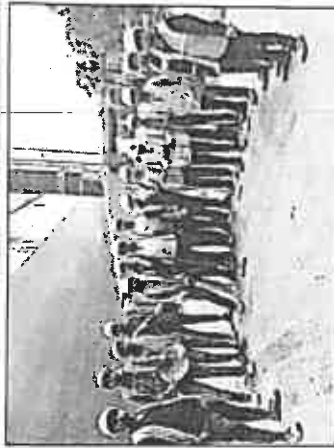


Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations

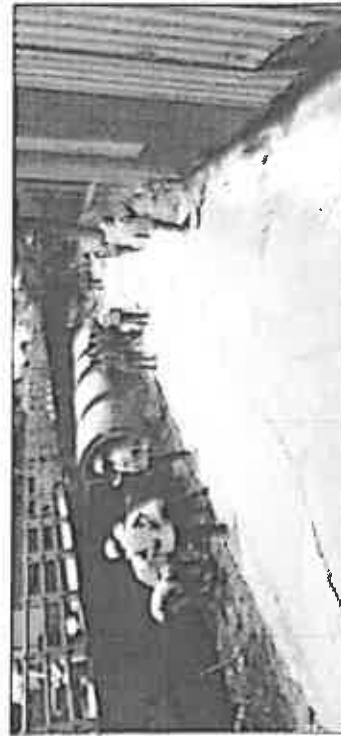
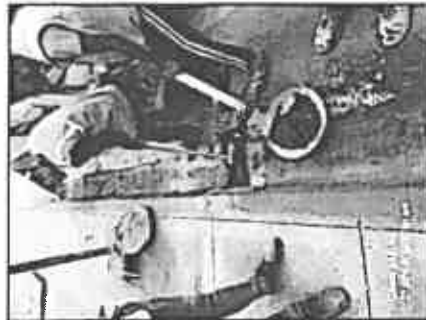
External Footpath and Tree Location Cleaning (Gate 1 to Gate 4)

Deployed 20 Workers to clean the External Footpath and Tree Location.

This is our regular Work of Cleaning on Daily Basis with Dedicated 2 workers and Every Saturday we Deploy 10 to 15 workers to clean the external Area



Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations



Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations



Action Plan
 Deployed housekeeping team.
 Cleaned footpath and roadside area.
 Removed mud, debris, and waste.
 Cleaned tree pits and roadside drains.
 Disposed of waste at the designated location.
 Restored the footpath for safe public movement.
 Regular monitoring to maintain cleanliness.
 Gate 1 to Gate 4 all Area Cleaning completed.



COMPLIANCE TO ENVIRONMENTAL NOTICE



Proposed Commercial Building on Plot Bearing
CTS No. 110A, 110B to 37, 1123, 1123
(12/4, 109, and 109/1 of Village Haryali,
L&S Marg at Kailash (W), Mumbai

Owner: Vikhroli Business City
Private Limited

Architect / LS: Mr. Anant G. Pawar
LIC No. CA/2004/34543
Ground Floor, Sayanarayan
Commercial Centre,
Deyaldas Rd, Vile Parle East,
Mumbai 400 057,
Maharashtra

RCC Consultant: Vestech Consultants and
Engineers LLP

File No.: P-3734/2019/(110A and Other)/S
Ward HARYALI-W337/4
Amend dated 09.05.2022

I.O.D Date: 09 May 2022

Project Notice Board is already available
inside the project premises and is properly
maintained with all required project
information.

COMPLIANCE TO ENVIRONMENTAL NOTICE

REPLY / CLARIFICATION

Water sprinkling arrangements are being continuously implemented at the project site to control dust generated during loading, unloading, and movement of construction materials.

- Three (03) Smog Guns have been installed at strategic locations and are operated continuously for effective dust suppression.

- In addition, two (02) dedicated forklifts fitted with water tanks and sprinkling arrangements have been deployed for continuous water sprinkling throughout the project area, including haul roads, internal roads, loading and unloading zones, and work areas.

- Dedicated P&M supervisors and their team continuously monitor the operation of the dust suppression systems to ensure effective implementation and maintain ambient air quality within the project.

A. SMOG GUNS IN OPERATION (CONTINUOUS DUST SUPPRESSION)



B. DEDICATED FORKLIFTS WITH WATER TANK FOR SPRINKLING (ENTIRE PROJECT AREA)



Water sprinkling via Smog Guns and water tank Forklift machines is being carried out continuously to suppress dust and maintain a safe & clean working environment at site.

COMPLIANCE TO ENVIRONMENTAL NOTICE

REPLY / CLARIFICATION

Earlier, a dedicated vehicle wash bay was available at Site Entry Gate-1. However, as the land was required to be handed over to BMC and the project is in the final stage of construction, the permanent wash bay was dismantled.

At present, a temporary tyre washing facility has been established at Gate-2, where all construction vehicles are cleaned before exiting the project site.

Two dedicated workers have been deployed to carry out tyre washing and ensure that mud and debris are not carried onto public roads.

The photographs below demonstrate the operation of the temporary tyre washing facility and also show the earlier dedicated wash bay arrangement.

A. TEMPORARY TYRE WASHING FACILITY AT GATE-2 (IN OPERATION)



B. EARLIER DEDICATED WASH BAY AT SITE ENTRY GATE-1 (BEFORE DISMANTLING)



All construction vehicles are being cleaned at the temporary tyre wash facility at Gate-2 before exiting the site.
Regular monitoring is being carried out to ensure no mud or debris is carried outside the project premises.



Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations

Complaint / Point	Action Taken
1. Concrete around tree base	Concrete around the tree base was removed. Open soil was provided around the trees for proper growth and water absorption.
2. Project Display Board	The Project Display Board is already available inside the project premises with all the required project details.
3. Environmental cleanliness	Housekeeping workers have been deployed to clean the footpath, roadside, tree locations, and surrounding area on a regular basis.
4. Environmental compliance	The project is following environmental rules. Regular cleaning, tree care, waste disposal, and inspections are being carried out.
5. Immediate corrective action	Immediate action was taken by removing concrete around trees, cleaning the surrounding area, and maintaining the site regularly for public safety and environmental protection.



TRUE COPY

Rashita

R. V. SANKPAL & ASSOCIATES
Advocates

Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations

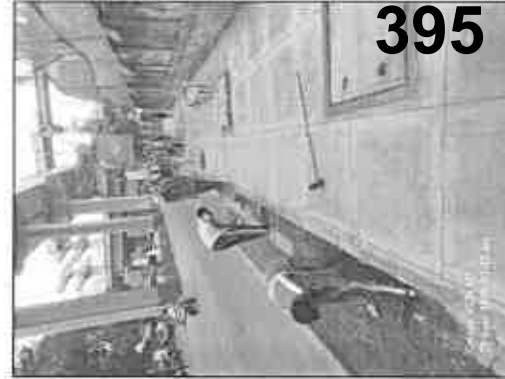
External Footpath and Tree Location Cleaning (Gate 1 to Gate 4)

Deployed 20 Workers to clean the External Footpath and Tree Location.

This is our regular Work of Cleaning on Daily Basis with Dedicated 2 workers and Every Saturday we Deploy 10 to 15 workers to clean the external Area



Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations



395





Compliance of Environmental Notice – Cleaning of External Footpath, Roadside Area & Tree Locations



Action Plan
Deployed housekeeping team.
Cleaned footpath and roadside area.
Removed mud, debris, and waste.
Cleaned tree pits and roadside drains.
Disposed of waste at the designated location.
Restored the footpath for safe public movement.
Regular monitoring to maintain cleanliness.
Gate 1 to Gate 4 all Area Cleaning completed.



COMPLIANCE TO ENVIROMENTAL NOTICE

Proposed Commercial Building on Plot Bearing CTS No. 110A, 110/11 to 37, 112/1, 112/3, 112/4, 109, and 109/1 of Village Haryali, LBS Marg at Kanjur (W), Mumbai	
Owner:	Vikhroli Business City Private Limited
Architect / LS:	Mr. Ameet G. Pawar LIC No. CA/2004/34543 Ground Floor, Satyanarayan Commercial Centre, Dayaldas Rd, Vile Parle East, Mumbai 400 057, Maharashtra
RCC Consultant:	Vastech Consultants and Engineers LLP
File No.:	P-3734/2019/(110A and Other)S Ward/ HARIYALI-W/337/4 Amend dated 09.05.2022
I.O.D Date:	09 May 2022

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Project Notice Board is already available inside the project premises and is properly maintained with all required project information.

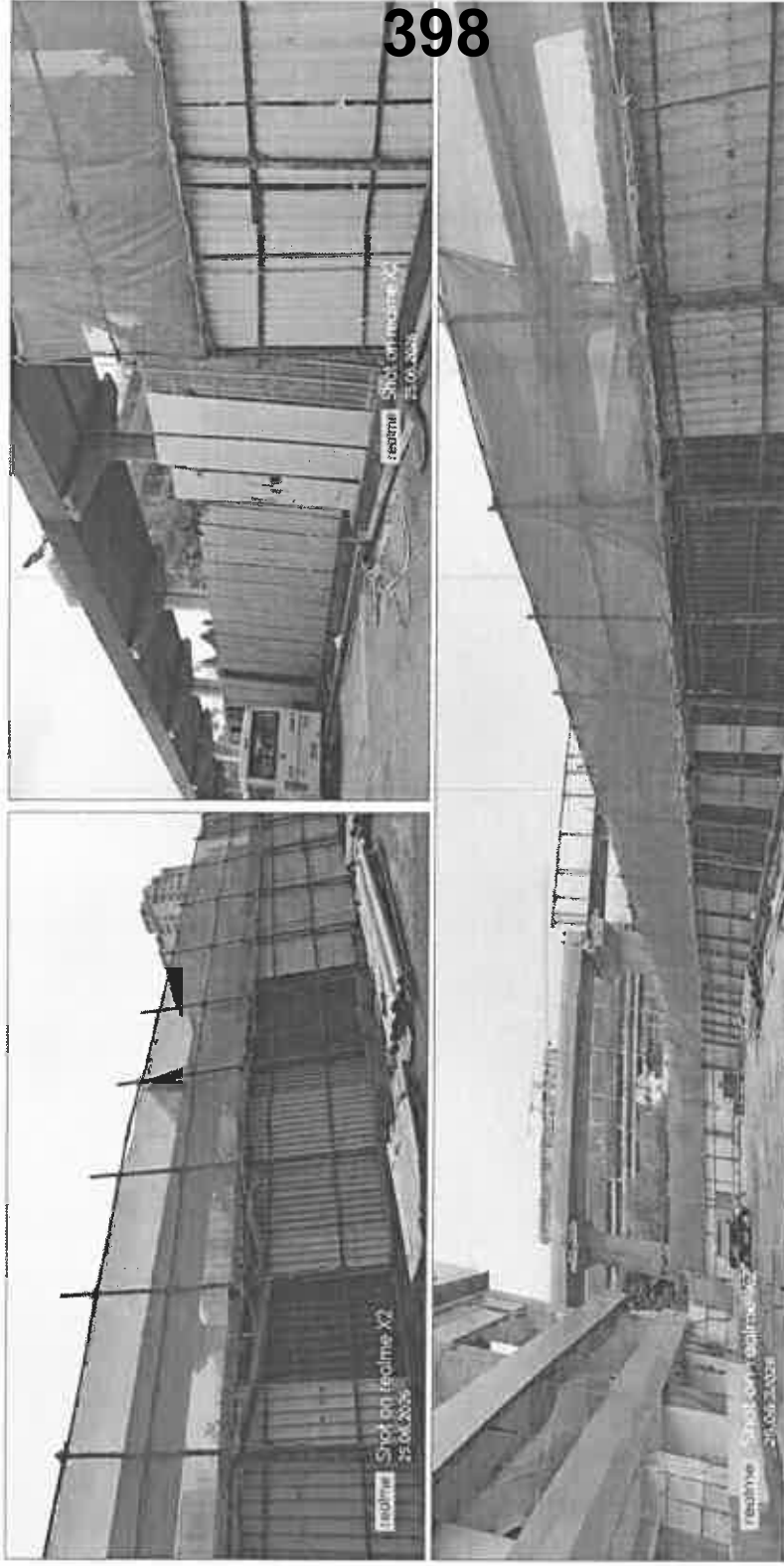




COMPLIANCE TO ENVIRONMENTAL NOTICE

REPLY / CLARIFICATION

- Earlier, metal/tin sheets of 25 feet height were provided around the project periphery.
- Now the project is in completion stage, so metal sheets are being removed part by part and compound wall is being constructed.
- Considering public safety towards the road side, green shade net has been fixed on the existing structure for dust control and safety purpose.
- As metal sheets are heavy, during heavy wind there is a risk of falling on public road which may cause major incident.
- This interim measure of green shade net installation ensures dust suppression and public safety until full compound wall construction is completed.



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DETAILS

DESCRIPTION

Earlier Arrangement	:	Metal/Tin sheets of 25 feet height were provided around the project periphery.
Current Status	:	Project is in completion stage. Metal sheets are being removed part by part and compound wall construction is in progress.
Interim Measure	:	Green shade net fixed towards road side for dust control and public safety.
Reason	:	Metal sheets are heavy and may fall on public road during heavy wind, which may cause major incidents.
Future Action	:	Green shade net and metal sheets will be removed once compound wall construction is fully completed.

RESPONSE TO NGT QUERIES – POINT 1

METAL/TIN SHEETS AROUND THE PROJECT PERIPHERY

REPLY / CLARIFICATION

- Earlier, metal/tin sheets of 25 feet height were provided around the project periphery.
- Now the project is in completion stage, so metal sheets are being removed part by part and compound wall is being constructed.
- Considering public safety towards the road side, green shade net has been fixed on the existing structure for dust control and safety purpose.
- As metal sheets are heavy, during heavy wind there is a risk of falling on public road which may cause major incident.
- This interim measure of green shade net installation ensures dust suppression and public safety until full compound wall construction is completed.



399



DETAILS

DESCRIPTION

Earlier Arrangement	:	Metal/Tin sheets of 25 feet height were provided around the project periphery.
Current Status	:	Project is in completion stage. Metal sheets are being removed part by part and compound wall construction is in progress.
Interim Measure	:	Green shade net fixed towards road side for dust control and public safety.
Reason	:	Metal sheets are heavy and may fall on public road during heavy wind, which may cause major incidents.
Future Action	:	Green shade net and metal sheets will be removed once compound wall construction is fully completed.





RESPONSE TO NGT QUERIES – POINT 2

WATER SPRINKLING SYSTEM DURING LOADING AND UNLOADING ACTIVITIES

REPLY / CLARIFICATION

Water sprinkling arrangements are being continuously implemented at the project site to control dust generated during loading, unloading, and movement of construction materials.

Three (03) Smog Guns have been installed at strategic locations and are operated continuously for effective dust suppression.

In addition, two (02) dedicated forklifts fitted with water tanks and sprinkling arrangements have been deployed for continuous water sprinkling throughout the project area, including haul roads, internal roads, loading and unloading zones, and work areas.

Dedicated P&M supervisors and their team continuously monitor the operation of the dust suppression systems to ensure effective implementation and maintain ambient air quality within the project.

A. SMOG GUNS IN OPERATION (CONTINUOUS DUST SUPPRESSION)



B. DEDICATED FORKLIFTS WITH WATER TANK FOR SPRINKLING (ENTIRE PROJECT AREA)



Water sprinkling via Smog Guns and water tank Forklift machines is being carried out continuously to suppress dust and maintain a safe & clean working environment at site.

RESPONSE TO NGT QUERY – POINT 3

CONSTRUCTION & DEMOLITION (C&D) WASTE RECORDS

REPLY / CLARIFICATION

Construction, demolition and excavation waste generated at the project site is collected and stacked at a designated C&D waste storage area within the site premises.

A major portion of the excavated soil is reused within the project for backfilling activities, thereby minimizing off-site disposal. The excavated soil is reused for:

- Backfilling at AL1 Level landscape area.
- Backfilling behind the retaining wall around the building.
- Backfilling of AL1 down slab areas.
- Backfilling of areas handed over to BMC within the site premises.
- Other approved internal backfilling works as required.

The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

Relevant records, registers, transportation challans and supporting documents pertaining to the disposal of C&D waste are enclosed for reference.



RECORDS & DOCUMENTS

C&D WASTE REMOVAL REGISTER

TRANSPORT / DISPOSAL CHALLAN

C&D

APPLICANT: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

CLIENT: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

PROJECT: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

DATE: 27/01/2020

TIME: 10:00 AM

LOCATION: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REASON: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REFERENCE: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REMARKS: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

401

DESCRIPTION: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REMARKS: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

SIGNATURE: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

DATE: 27/01/2020

TIME: 10:00 AM

LOCATION: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REASON: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REFERENCE: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

REMARKS: SHANE CARDOZ, Advocate & Notary, Mumbai, Maharashtra.

SUMMARY OF C&D WASTE MANAGEMENT

PARTICULARS	DESCRIPTION
Waste Generated	Construction, demolition and excavation waste generated during construction activities.
Collection & Storage	Collected and stacked at designated C&D waste storage area within the project site.
Reuse within Project	Major portion of excavated soil reused for backfilling at AL1 landscape area, behind retaining wall, AL1 down slabs and areas handed over to BMC within the site premises and other internal backfilling works.
Disposal	Balance quantity of waste that cannot be reused is sent to designated disposal location.
Records Maintained	C&D waste removal register, transport challans and disposal receipts are maintained at site.



RESPONSE TO NGT QUERIES – POINT 4

VEHICLE TYRE WASHING FACILITIES AT EXIT POINTS

REPLY / CLARIFICATION

Earlier, a dedicated vehicle wash bay was available at Site Entry Gate-1. However, as the land was required to be handed over to BMC and the project is in the final stage of construction, the permanent wash bay was dismantled.

At present, a temporary tyre washing facility has been established at Gate-2, where all construction vehicles are cleaned before exiting the project site.

Two dedicated workers have been employed to carry out tyre washing and ensure that mud and debris are not carried onto public roads.

The photographs below demonstrate the operation of the temporary tyre washing facility and also show the earlier dedicated wash bay arrangement.

A. TEMPORARY TYRE WASHING FACILITY AT GATE-2 (IN OPERATION)



402

B. EARLIER DEDICATED WASH BAY AT SITE ENTRY GATE-1 (BEFORE DISMANTLING)



All construction vehicles are being cleaned at the temporary tyre wash facility at Gate-2 before exiting the site. Regular monitoring is being carried out to ensure no mud or debris is carried outside the project premises.



RESPONSE TO NGT QUERIES – POINT 5

CONSTRUCTION OF SEWAGE TREATMENT PLANT (STP)

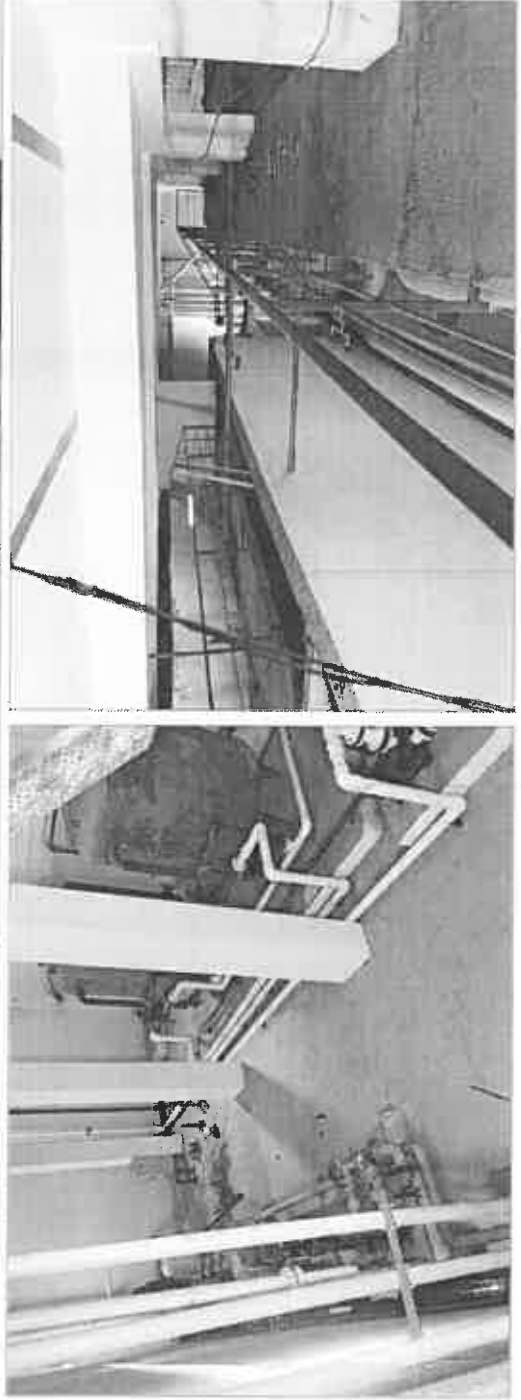
REPLY / CLARIFICATION

The Sewage Treatment Plant (STP) civil and installation works have been completed.

The STP will be commissioned once the building is ready for occupation and sewage generation commences. Since the project is presently under the construction stage and occupancy has not yet started, commissioning will be carried out before handing over the building for occupation.

Present Status: The Sewage Treatment Plant (STP) is in completion stage.

Proposed Timeline for Operation:
Operational commissioning will be completed in between August to September 2026.



AQI DEVICE PHOTO (AQMS DISPLAY AT SITE)

AQMS CALIBRATION CERTIFICATE

AT ADVANCE TECH INDIA PVT. LTD.

AdvancedTech
SBC - 20 Ave. Encino, Encino - 760.343.1111
Culver's SBC Region Office - 10000 Encino Blvd. - 760.343.1111

Mobile: 9875039623 E-mail: shuchurathn@gmail.com, Webdiffer@www.absofindia.com

Testing & Calibration Certificate

[illegible]

Temperature:		3STD Reading (mV)	Standard Output (°C)	IUC Reading (°C)	Uncertainty
Sr. No.	Range				
1		4		0	
2		8	25	25	
3	0-100°C	12	50	49	±1.5%
4		16	75	73	
5		20	100	98	

A. Temperature:

CALIBRATED BY:

人 類 的 進 步

APPROVED BY:

Advancedtech India Pvt. Ltd.

Authorised Signatory:

CORRECTIVE AND PREVENTIVE MEASURES

1. Continuous operation of smog guns at strategic locations for dust suppression.
2. Regular water sprinkling on internal roads, work areas and material handling areas.
3. Use of dedicated forklifts with water tank for internal water sprinkling.
4. Green shade nets installed along the project periphery to minimize dust dispersion.
5. Temporary vehicle tyre washing facility at Exit Gate (Gate-2).
6. Proper housekeeping and regular removal of debris and waste materials.
7. Construction materials are stored and handled in a proper manner.
8. Dedicated P&M supervisors and environmental team are continuously monitoring air quality.
9. Continuous monitoring of ambient air quality through installed AQMS.

RESPONSE TO NGT QUERIES – POINT 1

METAL/TIN SHEETS AROUND THE PROJECT PERIPHERY

REPLY / CLARIFICATION

- Earlier, metal/tin sheets of 25 feet height were provided around the project periphery.
- Now the project is in completion stage, so metal sheets are being removed part by part and compound wall is being constructed.
- Considering public safety towards the road side, green shade net has been fixed on the existing structure for dust control and safety purpose.
- As metal sheets are heavy, during heavy wind there is a risk of falling on public road which may cause major incident.
- This interim measure of green shade net installation ensures dust suppression and public safety until full compound wall construction is completed.



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DETAILS

DESCRIPTION

Earlier Arrangement	:	Metal/Tin sheets of 25 feet height were provided around the project periphery.
Current Status	:	Project is in completion stage. Metal sheets are being removed part by part and compound wall construction is in progress.
Interim Measure	:	Green shade net fixed towards road side for dust control and public safety.
Reason	:	Metal sheets are heavy and may fall on public road during heavy wind, which may cause major incidents.
Future Action	:	Green shade net and metal sheets will be removed once compound wall construction is fully completed.





RESPONSE TO NGT QUERIES – POINT 2

WATER SPRINKLING SYSTEM DURING LOADING AND UNLOADING ACTIVITIES

REPLY / CLARIFICATION

Water sprinkling arrangements are being continuously implemented at the project site to control dust generated during loading, unloading, and movement of construction materials.

Three (03) Smog Guns have been installed at strategic locations and are operated continuously for effective dust suppression.

In addition, two (02) dedicated forklifts fitted with water tanks and sprinkling arrangements have been deployed for continuous water sprinkling throughout the project area, including haul roads, internal roads, loading and unloading zones, and work areas.

Dedicated P&M supervisors and their team continuously monitor the operation of the dust suppression systems to ensure effective implementation and maintain ambient air quality within the project.

A. SMOG GUNS IN OPERATION (CONTINUOUS DUST SUPPRESSION)



406

B. DEDICATED FORKLIFTS WITH WATER TANK FOR SPRINKLING (ENTIRE PROJECT AREA)



Water sprinkling via Smog Guns and water tank Forklift machines is being carried out continuously to suppress dust and maintain a safe & clean working environment at site.

RESPONSE TO NGT QUERY – POINT 3

CONSTRUCTION & DEMOLITION (C&D) WASTE RECORDS

REPLY / CLARIFICATION

Construction, demolition and excavation waste generated at the project site is collected and stacked at a designated C&D waste storage area within the site premises.

A major portion of the excavated soil is reused within the project for backfilling activities, thereby minimizing off-site disposal. The excavated soil is reused for:

- Backfilling at AL1 Level landscape area.
- Backfilling behind the retaining wall around the building.
- Backfilling of AL1 down slab areas.
- Backfilling of areas handed over to BMC within the site premises.
- Other approved internal backfilling works as required.

The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

Relevant records, registers, transportation challans and supporting documents pertaining to the disposal of C&D waste are enclosed for reference.



RECORDS & DOCUMENTS

C&D WASTE REMOVAL REGISTER

TRANSPORT / DISPOSAL CHALLAN

SUMMARY OF C&D WASTE MANAGEMENT

PARTICULARS	DESCRIPTION
Waste Generated	Construction, demolition and excavation waste generated during construction activities.
Collection & Storage	Collected and stacked at designated C&D waste storage area within the project site.
Reuse within Project	Major portion of excavated soil reused for backfilling at AL1 landscape area, behind retaining wall, AL1 down slabs and areas handed over to BMC within the site premises and other internal backfilling works.
Disposal	Balance quantity of waste that cannot be reused is sent to designated disposal location.
Records Maintained	C&D waste removal register, transport challans and disposal receipts are maintained at site.

C&D

ORGANISATION: SHANE CARDUZ ADVOCATE & NOTARY
 SHANE CARDUZ ADVOCATE & NOTARY
 27th Jan 2020

Operation Number: NGT/2019/10, Air, Water & Land Pollution, Section 27, Mumbai, Maharashtra
 Date of Issue: 27/01/2020
 Date of Expiry: 27/01/2021

Client: SHANE CARDUZ ADVOCATE & NOTARY
 Address: SHANE CARDUZ ADVOCATE & NOTARY, 27th Jan 2020, Mumbai, Maharashtra
 Contact: 98211 11111

Subject: Response to NGT Query regarding the disposal of C&D waste.

Reference: NGT/2019/10, Air, Water & Land Pollution, Section 27, Mumbai, Maharashtra.

1. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

2. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

3. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

4. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

5. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

6. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

7. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

8. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

9. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.

10. The balance quantity of excavated soil and construction & demolition waste, which cannot be reused within the project, is transported to the designated disposal location.



RESPONSE TO NGT QUERIES – POINT 4

VEHICLE TYRE WASHING FACILITIES AT EXIT POINTS

REPLY / CLARIFICATION

Earlier, a dedicated vehicle wash bay was available at Site Entry Gate-1. However, as the land was required to be handed over to BMC and the project is in the final stage of construction, the permanent wash bay was dismantled.

At present, a temporary tyre washing facility has been established at Gate-2, where all construction vehicles are cleaned before exiting the project site.

Two dedicated workers have been employed to carry out tyre washing and ensure that mud and debris are not carried onto public roads.

The photographs below demonstrate the operation of the temporary tyre washing facility and also show the earlier dedicated wash bay arrangement.

A. TEMPORARY TYRE WASHING FACILITY AT GATE-2 (IN OPERATION)



408



B. EARLIER DEDICATED WASH BAY AT SITE ENTRY GATE-1 (BEFORE DISMANTLING)



All construction vehicles are being cleaned at the temporary tyre wash facility at Gate-2 before exiting the site. Regular monitoring is being carried out to ensure no mud or debris is carried outside the project premises.



RESPONSE TO NGT QUERIES – POINT 5

CONSTRUCTION OF SEWAGE TREATMENT PLANT (STP)

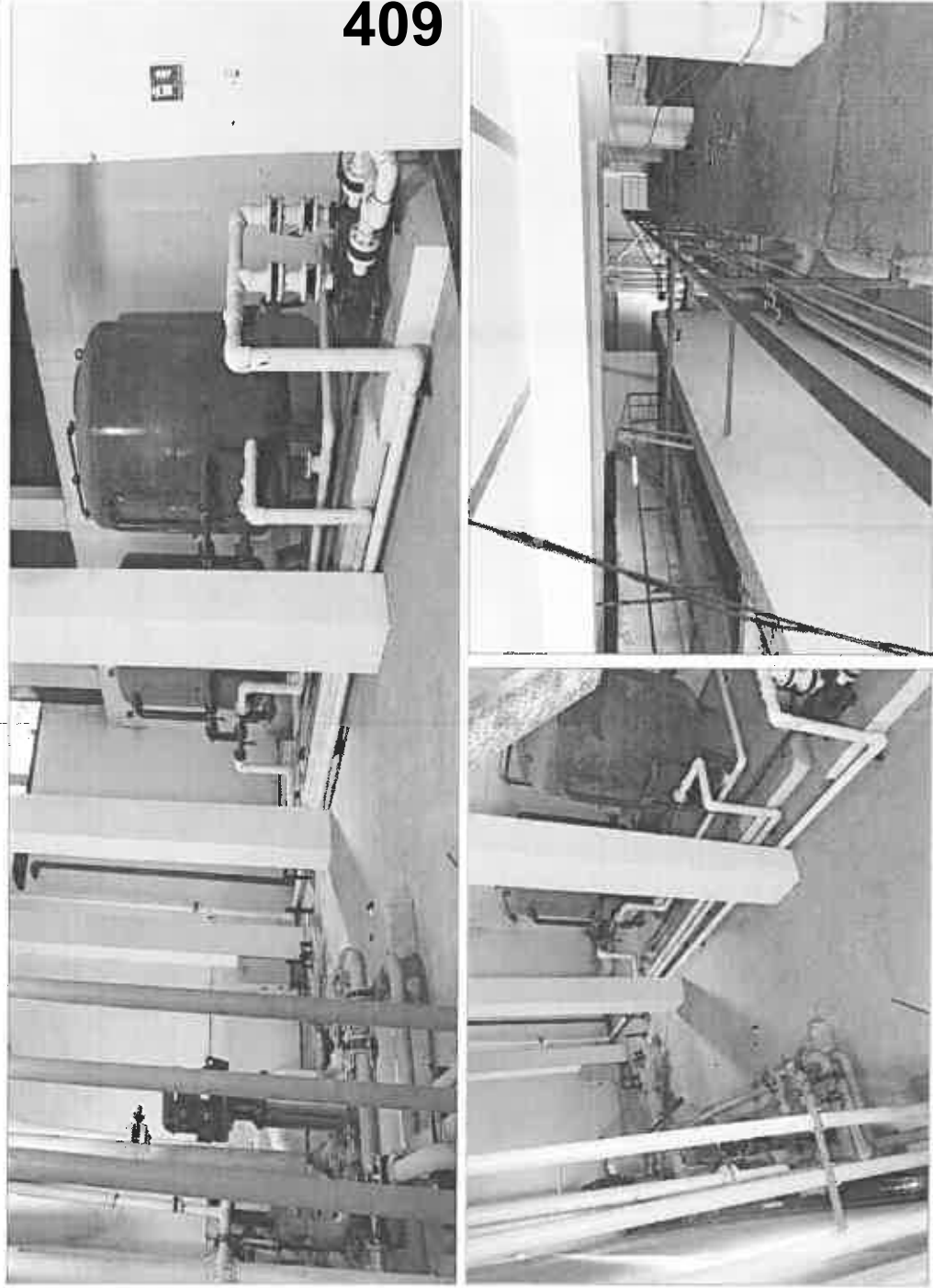
REPLY / CLARIFICATION

The Sewage Treatment Plant (STP) civil and installation works have been completed.

The STP will be commissioned once the building is ready for occupation and sewage generation commences. Since the project is presently under the construction stage and occupancy has not yet started, commissioning will be carried out before handing over the building for occupation.

Present Status: The Sewage Treatment Plant (STP) is in completion stage.

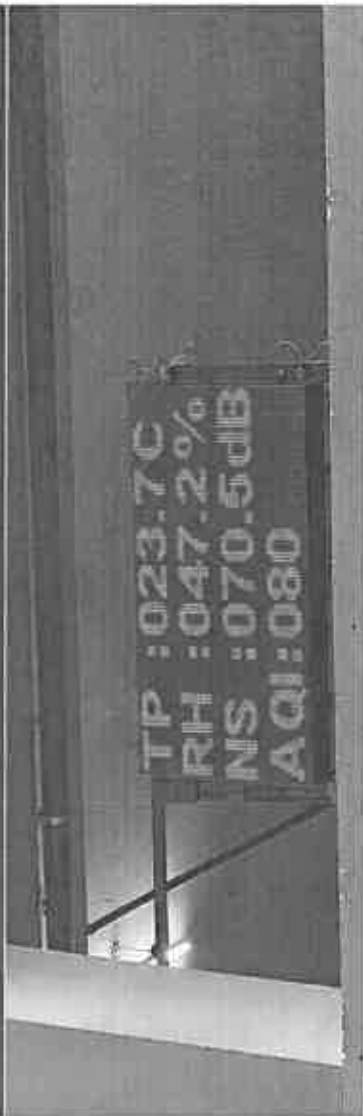
Proposed Timeline for Operation:
Operational commissioning will be completed in between August to September 2026.





Air Quality Monitoring records indicated exceedance of PM_{10} levels. We are implementing the following corrective and preventive measures to reduce particulate matter emissions and to bring the ambient air quality parameters within the prescribed limits.

AQI DEVICE PHOTO (AQMS DISPLAY AT SITE)



AQMS CALIBRATION CERTIFICATE



ADVANCE TECH INDIA PVT. LTD.

[illegible]

Testing & Calibration Certificate

[illegible]

Sample	Temperature °C	Range	STD Reading (mV)	Equivalent Conc. (%)	N/C Reading (°C)	Uncertainty
1	2	0-100 ±	4	0	0	± 5%
2	2	0-100 ±	6	28	24	
3	2	0-100 ±	12	56	49	
4	2	0-100 ±	16	75	73	

Sr. No.	Range	Expected Output ($\mu\text{gms/l}$)	UC Reaching ($\mu\text{gms/l}$)	Uncertainty
1		0	0	
2		248	250	
3		496	500	
4		744	750	±1%
5	(1-500) $\mu\text{gms/ml}$	992	998	

Sl. No.	Range	Expected Output (grams)	IUC Reading (grams)	Uncertainty
1		0	0	
2	2-9	2-9	250	
3	10-99	4-9	400	41%
4	100-999	1-9	700	

CALIBRATED BY:  Vishal Dalmia	VERIFIED BY:  Sanyam	APPROVED BY:  Amandeep Singh
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AdvanceTech India Pvt. Ltd.
Authorised Signatory

CORRECTIVE AND PREVENTIVE MEASURES

1. Continuous operation of smog guns at strategic locations for dust suppression.
2. Regular water sprinkling on internal roads, work areas and material handling areas.
3. Use of dedicated forklifts with water tank for internal water sprinkling.
4. Green shade nets installed along the project periphery to minimize dust dispersion.
5. Temporary vehicle tyre washing facility at Exit Gate (Gate-2).
6. Proper housekeeping and regular removal of debris and waste materials.
7. Construction materials are stored and handled in a proper manner.
8. Dedicated P&M supervisors and environmental team are continuously monitoring air quality.
9. Continuous monitoring of ambient air quality through installed AQMS.

**(Under Section 18(1) read with Sections 14,15 & 16 of the
National Green Tribunal Act, 2010)**

Raj Kashinath Mhatre ...Applicant
Versus
Maharashtra Pollution Control Board & 10 Ors
... Respondents

REPLY OF THE RESPONDENT NO. 11

DATED THIS 30TH DAY OF JUNE, 2026.

30 JUN 2026



R.V.SANKPAL & ASSOCIATES
(MAH/1065/1994) O.S. NO.10583
ADVOCATE CODE NO. 14507
ADVOCATES FOR THE RESPONDENT NO. 11

Fort : Office No. 2, 2nd Floor,
Beaumont Chambers,
Nagindas Master Road, Fort,
Mumbai - 400 023.

Mobile : 98206 09773

Email : rvsa1994@gmail.com

Website : www.rvsankpalassociates.com